

R.O.C.NO.23991-C/2020/C3

NOTIFICATION

Taking note of the decline in COVID-19 cases in the State of Tamil Nadu, the Honourable The Chief Justice has issued following directions regarding functioning of the Principal Seat of Madras High Court w.e.f.19.07.2021:-

- 1. Final Hearing Cases will be heard in physical / virtual / hybrid mode. Appearance of Advocates, whose cases are listed, shall not exceed 6 in number at a time, in case of small Court Halls; and 8 in number at a time, in case of big Court Halls, subject to strict adherence to COVID-19 safety protocol, such as wearing of mask, maintaining social distancing etc.,
- 2. Till August 31, 2021, Advocates' Clerks and litigants (except for recording evidence) may not enter the High Court premises. However, parties appearing in person and litigants will be permitted entry if specifically allowed by any Bench.
- 3. Except final hearing cases, other matters will be heard in the Virtual / Hybrid mode with State and Central Government counsel and Standing Counsel for the Public Sector Undertakings being permitted to appear in physical mode. At all times, COVID-19 safety protocol has to be maintained.
- 4. Filing of case papers, copy applications, returning / re-presenting the case papers and receiving the order copies will be in physical mode through the respective counters provided for the said purpose, subject to strict adherence to COVID-19 safety protocol, or by e-mail.

- 5. Law Chambers are permitted to be opened on all Court working days, but will be closed at 5.30 p.m.
- 6. Bar Associations and other Advocates' Associations shall not be opened till further orders.
- 7. Learned Advocates are requested to enter the High Court premises only if they have matters listed on that day and leave the premises after their matters are over.
- 8. Recording of evidence before the Master / Additional Master Courts is permitted and the deponents for tendering evidence alone are permitted entry into the High Court premises.
- 9. The Registry will function with 100% Staff Members, by strictly observing aforesaid COVID-19 safety protocol. However, the Registrar General, depending upon the prevailing situation, may dispense with the attendance of -any staff not immediately necessary.
- 10. With regard to the Madurai Bench, a separate notification will be issued by the Additional Registrar General, Madurai Bench of Madras High Court, Madurai, as per the directions of the Hon'ble Administrative Judge.

HIGH COURT, MADRAS DATED: 15.07.2021

Sd/- P.DHANABAL REGISTRAR GENERAL